

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH P.

FRIDAY, THE 15TH DAY OF MAY, 2020/25TH VAISAKHA, 1942

W.P. (C) NO.9934 OF 2020

PETITIONER:-

REHIYANATH,
W/O. NURUDHEEN, AGED 58 YEARS
SUFIANMANZILIL,
THAMALLACKALVADAKKUMMURI
KUMARAPURAM VILLAGE, KUMARAPURAM P.O
ALAPPUZHA DISTRICT, PIN - 690548.

BY ADV. SRI.B. RENJITH KUMAR

RESPONDENTS:-

1. AMINA,
W/O. ABDUL AZEEZ, AGED 55 YEARS,
KARITHARAYIL HOUSE,
PATHIANKARAMURI,
THRIKKUNNAPUZHA VILLAGE,
THRIKKUNNAPUZHA P.O
ALAPPUZHA DISTRICT, PIN - 690515.
2. SALI,
S/O. ABDUL AZEEZ, AGED ABOUT 42 YEARS,
MUTTATHETHUVEEDU,
POTHAMPALLYVADAKKUMMURI,
KUMARAPURAM VILLAGE, KUMARAPURAM P.O,
ALAPPUZHA DISTRICT, PIN - 690548.
3. NAUSHAD,
S/O. ABOBECKER, AGED 42 YEARS,
KARITHARAYILVEEDU,
PATHIANKARAMURI, PATHIANKARA P.O,
THRIKKUNNAPUZHA VILLAGE
ALAPPUZHA DISTRICT, PIN - 690515.
4. NIZAN,
S/O. SAIDUMUHAMMED, AGED ABOUT 40 YEARS,

PULIMOOTTIL HOUSE,
ANARIMURI, CHERUTHANA VILLAGE, CHERUTHANA P.O
ALAPPUZHA DISTRICT, PIN - 690517.

5. SHABU,
S/O. ABDUL AZEEZ, AGED 58 YEARS,
MUTTATHETHU HOUSE,
KUMARAPURAM P.O
ALAPPUZHA DISTRICT, PIN - 690548.
6. STATE POLICE CHIEF,
POLICE HEAD QUARTERS
THIRUVANANTHAPURAM, PIN - 695010.
7. DISTRICT POLICE CHIEF,
ALAPPUZHA
ALAPPUZHA DISTRICT, PIN - 688011.
8. DEPUTY POLICE CHIEF,
KAYAMKULAM
ALAPPUZHA DISTRICT, PIN - 690502.
9. STATION HOUSE OFFICER,
HARIPPAD POLICE STATION
ALAPPUZHA DISTRICT, PIN - 690514.

BY SRI. GOVT. PLEADER SRI.K.P.HARISH

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
15.5.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING:

Dated this the 15th day of May, 2020

ORDER

Not admitted. Issue notice by speed post to respondents 1 to 5. Govt.Pleader takes notice for R6 to R9. Learned Govt. Pleader to get instructions and file a statement within two weeks. In the meanwhile the Station House Officer, Haripad Police Station, Alappuzha District will ensure that law and order is maintained. It is made clear that this order shall not be utilized in any manner by the petitioner to re-enter the house in which the first wife of the petitioner's son and her children are residing. If any such attempt is noticed by the police, action in accordance with law shall be taken against the petitioner and her son.

GOPINATH.P, JUDGE

APPENDIX

PETITIONER'S/S' EXHIBITS:

EXT.P1:- TRUE COPY OF THE REQUEST DATED 6.5.2020 SUBMITTED
BEFORE RESPONDENTS 6 TO 9 BY THE PETITIONER

RESPONDENTS EXHIBITS: NIL